

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 313

IA-2045/2022

In

IB-960(ND)/2020

IN THE MATTER OF:

Punjab National Bank

.... Petitioner/Applicant

Vs.

SSK Trading Pvt. Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 07.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Hitesh Sachar, Mr. Rabi Karmokar Advs.

For Respondent :

ORDER

IA-2045/2022

In compliance with the order dated 10.04.2024 passed by this Adjudicating Authority, the Court Officer has sent E-Notice along with copy of the application and the order dated 10.04.2024 to the CBI. However, no one has appeared on behalf of the CBI.

Considering the seriousness of the matter, we direct the Court Officer to send E-reminder to the CBI again.

We also direct the Applicant to send the Notice.

The notice may be sent to DIG/Head of Branch/SP/DSP, BS & FC, 5th and 6th Floor, Lodhi Road, Plot No. 5-B, Jawaharlal Nehru Stadium Marg, CGO Complex, New Delhi – 110003.

List the matter **on 30.05.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)